

**THE MORAN AUTONOMOUS COUNCIL
(AMENDMENT) BILL, 2020**

A

BILL

to amend the Moran Autonomous Council Act, 2020.

Preamble

Whereas it is expedient to amend the Moran Autonomous Council Act, 2020 hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act
No. XXVI
of 2020

It is hereby enacted in the Seventy-first Year of the Republic of India, as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Moran Autonomous Council (Amendment) Act, 2020.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date as the State Government may, by a notification in the Official Gazette, appoint under sub-section (3) of section 1 of the principal Act.

Insertion of a
new section

2. In the principal Act, section 59 shall be re-numbered as section 60 and the following new section 59 shall be inserted, namely :-

“Transitional
provision

59. The Government shall, as soon as possible after the commencement of this Act, take steps for the constitution of an Interim General Council by nomination of its members and constitute an Executive Council therefrom by nomination till the General Council or the Executive Council are constituted under sections 5(1) and 23(a) respectively, of this Act :

Provided that any or all the members of such Interim General or Executive Council, as the case may be, may be removed and replaced by any other person by the Government at any time for reasons to be recorded in writing.”

STATEMENT OF OBJECTS AND REASONS

The amendment is proposed with a view to insert a new section in the existing provision of Moran Autonomous Council Act, 2020.

CHANDAN BRAHMA,
Minister,
WPT & BC Department, Assam.

A. N. DEKA,
Secretary-in-Charge,
Assam Legislative Assembly.

FINANCIAL MEMEORANDUM

The proposed Bill does not provide involve additional financial burden on the State exchequer.

MEMORANDUM OF DELEGATED LEGISLATION

The proposed Bill provides for framing of rules by Executives. The delegation is however of normal nature.

Statement showing proposed amendment of Moran Autonomous Council Act, 2020

| Existing Provision | Proposed Amendment |
|---|--|
| <p>In the existing Act, the section 59 read as follows:</p> <p>Saving 59. Nothing in this Act shall affect the application of any law, whether made before or after this Act, to the Council Area unless such law specifically provides for exclusion of the Council area of such application.</p> <p>Explanation:-For the purpose of this section 'Law' shall, include any enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having the force of law.</p> | <p>In the Principal Act, section 59 shall be re-numbered as section 60 and the following new section 59 shall be inserted and read as follows:-</p> <p>Transitional Provision 59. The Government shall, as soon as possible after the commencement of this Act, take steps for the constitution of an Interim General Council by nomination of its members and constitute an therefrom by nomination till the General Council or the Executive Council are constituted under sections 5(1) and 23(a) respectively. of this Act: Provided that any or all the members of such Interim General or Executive Council as the case may be, removed and replaced by any other person by the Government at any time for reasons to be recorded in writing.</p> <p>Saving 60. Nothing in this Act shall affect the application of any law, whether made before or after this Act, to the Council Area unless such law specifically provides for exclusion of the Council area of such application.</p> <p>Explanation:-For the purpose of this section 'Law' shall, include any enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having the force of law.</p> |

A. N. DEKA,
Secretary-in-Charge,
Assam Legislative Assembly.